IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-77(PB)/2018

IN THE MATTER OF:

Asset Reconstruction Co. (India) Ltd.

Applicant/petitioner

Vs.

Rustogi Impex Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Sh. S.K. Mohapatra, Hon'ble Member (T)

For the Applicant/petitioner :

Mr. Rajendra Beniwal, Adv. i/b M/s. Indian

Law LLP

For the Respondent

Mr. C.S. Gupta, Adv.

ORDER

Learned Counsel for the petitioner states that order dated 29.01.2018 stands complied with.

Notice of the petition returnable on 9th March, 2018.

Mr. C.S. Gupta accepts notice on behalf of the respondent company. A copy of the petition, as corrected, according to the last order shall be furnished to him during the course of the day. Reply be filed within 10 days with a copy in advance to the Counsel for the applicant.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 9th March, 2018.

(M. M. KUMAR)
PRESIDENT

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

12.02.2018 V.Sethi